

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 574 of 2020

Petitioner :- In-Re Inhuman Condition At Quarantine Centres And For Providing Better Treatment To Corona Positive

Respondent :- State of U.P.

Counsel for Petitioner :- Gaurav Kumar Gaur, Abhinav Gaur, Aditya Singh Parihar, Amitanshu Gour, Arvind Kumar Goswami, Bhagwan Dutt Pandey, Ishir Sripat, Jamil Ahamad Azmi, Jitendra Kumar, Katyayini, Pradeep Kumar Srinette, R.K. Shahi, Rahul Sahai, Rajeev Kumar Singh, Rishu Mishra, S.P.S. Chauhan, Sarveshwari Prasad, Satyaveer Singh, Shailendra Garg, Siddharth Shukla, Sunita Sharma, Suo Moto, Sushil Kumar Mishra, Swetashwa Agarwal, Uttar Kumar Goswami, Vibhu Rai

Counsel for Respondent :- C.S.C., Arun Kumar, Ashish Mishra, Dhiraj Singh, Hari Nath Tripathi, Purnendu Kumar Singh, Satyavrat Sahai, Sunil Dutt Kautilya, Suresh Chandra Dwivedi, Tahir Husain, Vishakha Pande

Hon'ble Munishwar Nath Bhandari, Acting Chief Justice
Hon'ble Subhash Chandra Sharma, J.

Sri Rajat Gangwar, learned counsel for the appellants prays for withdrawal of I.A. Nos. 150 of 2021, 174 of 2021 and 175 of 2021 with liberty to take appropriate remedy which may even by filing separate writ petition in individual capacity.

As prayed, I.A. Nos. 150 of 2021, 174 of 2021 and 175 of 2021 are dismissed as withdrawn. However, with liberty as prayed for.

This Court passed an order on 08.07.2021 after filing of a detailed affidavit to show the efforts of the State Government to meet the challenge of Covid-19 pandemic. Since number of Advocates are appearing in different petitions and through I.A., they were permitted to take copy of the affidavit either online or physically.

It is informed by the counsel appearing for the petitioners and even applicants that copy of the affidavit could not be obtained by them and accordingly time is prayed to get either a hard copy or soft copy of the affidavit from the Office of Additional Advocate General Sri Manish Goyal and also prayed to allow them to give response to it after going through the affidavit.

As prayed, counsels are permitted to obtain copy of the affidavit from the Office of Sri Manish Goyal Additional Advocate

General which may be either a hard copy or a soft copy and thereupon to give response to it within 15 days.

In one of the connected writ petition, issue has been raised regarding declaration of agricultural workers to be front-line workers for administration of vaccination on priority basis. A reference of the recent policy decision of the Government of India has been given with a prayer that the Government should take a decision to provide vaccination to the agricultural workers at their work place so that during the recent crop, they are not exposed to the pandemic rather vaccinated at the earliest. The agricultural workers can be provided facility of vaccination even in the Office of agriculture department or any other Office nearby to their work place.

Learned Additional Advocate General prays and is granted two weeks' time to take instructions in the matter and accordingly, let this writ petition along with connected petitions and I.A. be listed on 25th August, 2021 at 2:00 p.m.

Order Date :- 4.8.2021
Shiraz

(Subhash Chandra Sharma, J.) (Munishwar Nath Bhandari, A.C.J.)